

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 316

IA-1678/2021 IA-5984/2021 IA-3736/2023

In

IB-921(ND)/2020

IN THE MATTER OF:

RBL Bank Ltd

.....APPLICANT/PETITIONER

Vs

GEM Batteries Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 19.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

: Adv. Shrey Pathaik.

For the Respondent

: Ms. Saakshi Garg for Ms. Aditya Sngla,
Senior Standing Counsel.

Mr. Akshay Goel and Harsh Jadon, Advs.
in IA/5984/2021 & IA/1678/2021

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-3736/2023:-

Learned Counsel appearing for the Respondent seeks an adjournment on the ground that the Arguing Counsel is in personal difficulty.

List the matter on **01.08.2024**.

IA-1678/2021:-

Learned Counsel appearing for the Liquidator seeks liberty to file additional documents along with an affidavit. Liberty granted.

List the matter on **01.08.2024**.

IA-5984/2021:-

Learned Counsel appearing for the Liquidator seeks time to take instructions from the Liquidator.

List the matter on **01.08.2024**.

Sd/-

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**